

ITEM NO.31

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).25084/2022

(Arising out of impugned final judgment and order dated 04-08-2022 in CRMB No. 4555/2022 passed by the High Court of Judicature at Allahabad)

AJWAR

Petitioner(s)

VERSUS

NIYAJ AHMAD & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.117642/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117643/2022-EXEMPTION FROM FILING O.T. and IA No.117641/2022-PERMISSION TO FILE APPEAL)

Date : 29-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Ansar Ahmad Chaudhary, AOR
Ms. Shehla Chaudhary Adv.
Mr. Md. Anas Chaudhary Adv.
Mr. Iduddin Adv.

For Respondent(s) Mr. Sanjay R. Hedge, Sr. Adv.
Ms. Preeti Gupta, AOR
Mr. Sitab Ali Chaudhary, Adv.
Mr. Shahrukh Ali, Adv.
Mr. Mahabir Singh, Adv.
Mr. Hamid Ali, Adv.
Ms. Chitra Sharma, Adv.
Mr. Sadik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Permission to file the Special Leave Petition granted.
- 2 No reasons have been indicated in the impugned order of the High Court dated 4 August 2022 allowing the application for bail to the first respondent.

3 Counsel appearing on behalf of the petitioner submits that two sons of the
petitioner have been murdered.

4 Issue notice.

5 Ms Preeti Gupta, counsel, accepts notice on behalf of the first respondent.

6 Liberty to serve the Standing Counsel for the State of Uttar Pradesh, in addition.

7 Counter affidavit be filed within a period of two weeks.

8 List the Special Leave Petition on 23 September 2022.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
COURT MASTER